RULES COMMITTEE

FIFTH LOK SABHA

SIXTH REPORT

(Laid on the Table on the 2nd May, 1975)

[Adopted by Lok Sabha on the 6th May, 1975]



LOK SABHA SECRETARIAT NEW DELHI

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CONTENTS

		PAG
r.	PERSONNEL OF THE RULES COMMITTEE	(iii
2.	REPORT	1
3.	APPENDIX I—Amendments to the recommendations of the Rules Committee contained in their Fifth Report (Fifth Lok Sabha)	2
4.	Approximate II—Amenments to the Rules of Procedure and Conduct of Bussiness in Lok Sabha (Fifth Eddition) as finally recommended	
	by the Rules Committee	3
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PERSONNEL OF THE RULES COMMITTEE

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- 2. Shri S. M. Banerjee
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- 5. Shri Sat Pal Kapur
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- Shri Y. Sahai-Chief Legislative Committee Officer
- Shri J. R. Kapur-Senior Legislative Committee Officer

SIXTH REPORT OF THE RULES COMMITTEE (FIFTH LOK SABHA)

The Rules Committee, at their sitting held on the 25th April, 1975, considered the notice of amendments (See Appendix-I) received under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, to the recommendations contained in their Fifth Report which was laid on the Table of the House on the 24th March, 1975.

- 2. Shri Madhu Limaye, who had given notice of the amendments, was invited to present his views on the amendments.
- 3. After hearing Shri Madhu Limaye and considering all aspects in regard to the amendments suggested, the Committee embody their conclusions in this their Sixth Report which the Committee authorise to be laid on the Table of the House.
- 4. Rule 60(1) (See Appendix I, item 1):—The Committee feel that the amendment proposed by Shri Madhu Limaye is not necessary as the words "full facts about the matter mentioned therein" occurring in the proposed second proviso to rule 60(1) will cover the question of jurisdiction also. The Committee do not, therefore, agree to the proposed amnedment of Shri Madhu Limaye.
- 5. Rule 202 (See Appendix I, item 2):—Shri Madhu Limaye has suggested that rule 202 may be retained. The Committee agree with the suggestion of Shri Madhu Limaye that rule 202 may be retained but recommend that the words "to be taken up after the questions and before any other business for the day is entered upon" occurring therein may be omitted as proposed (vide para 4 of their Fifth Report) in respect of other rules containing similar words.
- 6. The Committee, accordingly, recommend that, subject to their observations made in paragraph 5 above, the draft amendments as shown in the Appendix to the Fifth Report be made in the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition). The draft amendments as finally recommended by the Rules Committee are given in Appendix II.

New Delhi; The 29th April, 1975. G. S. DHILLON,

Chairman,

Rules Committee.

APPENDIX 1

(See para 1 of the Report)

Amendments to the recommendations of the Rules Committee contained in their Fifth Report (Fifth Lok Sabha).

S. No.

Name of Member and text of amendment

SHRI MADHU LIMAYE

Rule 60

1. (i) In the proposed amendment, line 3, after the words "mentioned therein" add the following:

"or where there is doubt about the jurisdiction of the House in regard to the subject matter of the notice."

(ii) In the proposed amendment, line 6, after the word, "facts", add the following:

"or jurisdiction of the House".

Rule 202

2. Debate the proposed amendment to omit Rule 202.

APPENDIX II

(See para 6 of the Report)

Amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) as finally recommended by the Rules Committee

Rule 60

1. After the proviso to sub-rule (1) of rule 60, the following further proviso shall be added, namely:—

"Provided further that where the Speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and or members concerned a brief statement on facts and then give his decision on the admissibility of the motion."

Rule 60

- 2. In sub-rule (1) of rule 60, the following words shall be omitted, namely:—
 - ", after the questions and before the list of business is entered upon,"

Rule 198 (1)

3. In clause (a) of sub-rule (1), rule 198, for the words "after questions and before the list of business for the day is entered upon;" the following shall be substituted, namely:—

"by the member when called by the Speaker;".

Rule 199

- 4. In rule 199,—
 - (i) sub-rule (3) shall be omitted.
 - (ii) sub-rule (4) shall be renumbered as sub-rule (3).

Rule 202

5. In rule 202, the following words shall be omitted, namely:—
"to be taken up after the questions and before any other business for the day is entered upon."

Rule 225 (1)

- 6. In rule 225, sub-rule (1), the following words shall be omitted, namely:—
 - ", after the questions and before the list of business is entered upon,".

New Rules 305A, 305B and 305C

- 7. After rule 305, the following new rules shall be inserted, namely:—
 - (dd) Committee on Papers laid on the Table

Committee on
Papers
laid on
the
Table.

305A. (1) There shall be a Committee on Papers laid on the Table consisting of not more than 15 members.

(2) The Committee shall be nominated by the Speaker and shall hold office for a term not exceeding one year.

Functions of Committee.

- 305B. (1) The functions of the Committee shall be to examine all papers laid on the Table of the House by Ministers and to report to the House on—
- (a) whether there has been compliance of the provisions of the Constitution, Act, rule or regulation under which the paper has been laid;
- (b) whether there has been any unreasonable delay in laying the paper;
- (c) if there has been such delay, whether a statement explaining the reasons for delay has been laid on the Table of the House and whether those reasons are satisfactory;
- (d) whether both the Hindi and English versions of the paper have been laid on the Table; and
- (e) whether a statement explaining the reasons for not laying the Hindi version has been given and whether such reasons are satisfactory.
- (2) The Committee shall perform such other functions in respect of the papers laid on the Table as may be assigned to it by the Speaker from time to time.

Restriction on raising matters in the House about Papers laid.

305C. A member wishing to raise any of the matters referred to in sub-rule (1) of rule 305B shall refer it to the Committee and not raise it in the House.

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